

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1446/2019**

**Dated Thursday, the 31<sup>st</sup> day of October, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

D.Sundaram,

No.9/77, 3<sup>rd</sup> Cross Street,

VPC Nagar, Ponniammanmedu,

Chennai 600 110. .... Applicant

By Advocate M/s. Ratio Legis

**Vs**

1. The Union of India,  
rep., by the General Manager,  
Southern Railway,  
Chennai 600 003.

2.The Sr. Divisional Personnel officer,  
Chennai Division, Southern Railway,  
Chennai 600 003. .... Respondents

By Advocate Mr. P.Srinivasan

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the representation dated 18.04.2018 submitted by the applicant and his service records and further to direct the respondents to extend II MACP to the Grade Pay Rs.2000/- w.e.f 01.09.2008 & III MACP to the Grade Pay Rs.2400/- w.e.f 07.03.1979 with consequential refixation of pay and other service benefits and to determine pension and other retirement benefits with reference to the Pay Matrix replacing the Grade Pay Rs.2400/- with all the attendant benefits with interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit proper and thus render justice”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 03.09.2019 as Annexure A-3 to the competent authority regarding his grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and order is passed.

3. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice on behalf of the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant on merits.

4. In view of the above, the OA is disposed of with the following direction:

**"The competent authority is directed to consider the applicant's Annexure A-3 representation dated 03.09.2019 and pass a speaking order in the light of the facts and circumstances and as per the relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**31.10.2019**